

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH::AMARAVATI**

**SUB: HIGH COURT OF ANDHRA PRADESH** – Nomination of two District and Sessions Judges to participate in the “National Conference on Speedy and Effective Trial of Offences against Women and Children” scheduled to be held on 15.02.2020 and 16.02.2020 at Tamil Nadu State Judicial Academy Headquarters, Chennai – **Relief Arrangements** - ORDERS – ISSUED.

**REF:** High Court’s letter Roc.No.28/SO/2020, dated 25.01.2020

**ORDER ROC.No. 58 /2020-B.SPL., DATED:30.01.2020**

**The High Court made the following Orders:**

The following relief arrangements are ordered in respect of two District and Sessions Judges, who are nominated to participate in the “National Conference on Speedy and Effective Trial of Offences against Women and Children” scheduled to be held on 15.02.2020 and 16.02.2020 at Tamil Nadu State Judicial Academy Headquarters, Chennai, in pursuance of the High Court’s letter referred to above.

SL. No.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR CONFERENCE
(1)	(2)	(3)
1.	<b>Sri M.V.Harinath,</b> I Addl. District and Sessions Judge, holding FAC for the Special Court for speedy trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Chittoor.	Prl. District and Sessions Judge, Chittoor.
2.	<b>Smt. S.Sridevi,</b> I Addl. District and Sessions Judge, holding FAC for the Special Court for speedy trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Guntur.	Prl. District and Sessions Judge, Guntur.

The officers mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the said Conference i.e., on 15.02.2020 and 16.02.2020 at Tamil Nadu State Judicial Academy, Chennai.

On return from the Conference, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

**NOTE:** The officers who are nominated for the said Conference are hereby permitted to relieve and join duty by availing actual journey time for the said purpose.



**REGISTRAR (IT-CUM-CPC)**  
**FAC.REGISTRAR (VIGILANCE)**

To

- 1.The officers.
  - 2.The Incharge officers.
  - 3.The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati at Nelapadu (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
  - 4.The Prl. District and Sessions Judge, Chittoor.
  - 5.The Prl. District and Sessions Judge, Guntur.
  - 6.**The District Treasury Officers:** Chittoor and Guntur.
  - 7.**The Section Officers:** Special Officers Section, Computer Section, Vigilance Cell, B.Section, Work Review Cell, O.P.Cell, E-Section, D1 Budget Section, Accounts Section, High Court of Andhra Pradesh, Amaravati at Nelapadu.
- +Spare.